

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3205
ANSWERED ON:29.11.2010
ACCIDENTS IN MINES
Botcha Lakshmi Smt. Jhansi

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of mines under the purview of the Director General of Mines Safety as on date;
- (b) the details of fatal and serious accidents in these mines during the last five years and on the spot action taken by the DGMS authorities in each such case;
- (c) the details with regard to the prosecutions launched against the delinquent in each case;
- (d) whether these accidents related mines were being operated as per the norms laid down for safety and protection from possible hazards;
- (e) if so, the reasons for the accidents despite compliance of all the safety norms;
- (f) if not, the reasons for the lapse of any such regulation;
- (g) whether the persons/officials responsible for ensuring compliance of safety regulations have been prosecuted as per the law; and
- (h) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a): There are total 6214(Coal – 608, Non-coal – 5485 & Oil – 121) mines recorded in the Directorate General of Mines Safety (DGMS).

(b): The details of fatal and serious accidents occurred in mines during the last five years including the current year are given in Annexure 'A'.

Each and every fatal accident occurring in mines is enquired into by the officers of DGMS and based on the findings of enquiry necessary action is taken against the persons held responsible for the accident. Apart from this, necessary guidelines are also issued in order to prevent recurrence of such accidents.

(c): The details of prosecutions launched against the delinquents are given in the Annexure 'B'.

(d) to (f): Statutory provisions already exist under the Mines Act, 1952 and the Rules & Regulations framed there under to ensure safety and health of persons employed in mines. It is the responsibility of the mine management to properly implement all the safety measures prescribed in the Mines Act, 1952 and the rules and regulation framed thereunder. During enquiries of fatal accidents it is observed that due to violation of some or the other provisions of the Mines Act, 1952 and Rules & Regulations framed thereunder accidents occur. However, mining is a continuous process and is a fight against the unpredictable forces of nature. The conditions of roof, side and environment change, with advancement of faces and workings.

(g) & (h): Yes, prosecution has also been launched. The details are given in the Annexure 'B'.